

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

C.C.P. No. 99 of 1996
in
O.A. No. 453 of 1995

New Delhi, dated the 15th July, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Shri Ram Chander
S/o Shri Mammnia

2. Shri Rajesh Kumari,
D/o Shri Ramchander,
R/o Qr. No.20-G, Railway Colony,
Bhoor Bharat Nagar,
Ghaziabad (U.P.)

..... APPLICANTS

(By Advocate: Shri Yogesh Sharma
proxy counsel for Shri
V.P.Sharma)

VERSUS

Shri I.P.S.Anand,
Divl. Railway Manager,
Northern Railway,
Delhi Division,
Near New Delhi Rly. Stn.,
New Delhi.

..... RESPONDENTS

(By Advocate; Shri R.L. Dhawan)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

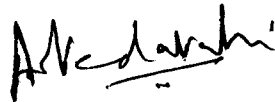
We have heard Shri Yogesh Sharma
proxy counsel for Shri V.P. Sharma for the
applicant and Shri R.L.Dhawan for the
respondents.

2. Shri Dhawan has invited our attention
to para 3 of the compliance report annexed to
MA-1194/96, whereby the Railway Quarter No.
20-G, Bhoor Bharat Nagar, Ghaziabad has been
regularised in the name of the applicant No.2


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and the DCRG amounting to Rs.14,005.50 has been released to the applicant No.1.

3. Shri Dhawan states that the respondents have fully complied with the Tribunal's directions in judgment dated 10.11.1995 in OA-453/95. Under the circumstances the C.C.P. No. 99/96 is rejected and the notices against the respondents are discharged.



(Dr. A. Vedavalli)
Member (J)



(S.R. ADIGE)
Member (A)

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